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**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP NO. 340/2008
MA NO. 1637/2008
OA NO. 823/2000

New Delhi, this the 16th day of October, 2008

**HON'BLE SHRI JUSTICE V.K. BALI, CHAIRMAN
HON'BLE SHRI L.K. JOSHI, VICE CHAIRMAN (A)**

R.K.Gupta
S/o Shri R.S.Gupta
Resident of Flat No.31, Jai Lakshmi Apartments,
Plot No. 59, I.P.Extension, Patparganj,
Delhi-110092.

And Employed As:

Assistant in the Office of the
National Crime Records Bureau,
Ministry of Home Affairs,
East Block-7, R.K.Puram,
New Delhi-110066.

... Applicant

(By Advocate: Ms. Raman Oberoi)

Versus

1. Shri Madhukar Gupta, Secretary,
Ministry of Home Affairs,
Government of India,
North Block,
New Delhi-110001.
2. Shri Nasir Kamal, Director,
National Crime Records Bureau,
Ministry of Home Affairs,
East Block-7, R.K.Puram,
New Delhi-110066.
3. Dr. Pronab Sen, Secretary,
Ministry of Planning & Programme Implementation,
Government of India,
Sardar Patel Bhawan,
New Delhi-110001.
4. Shri Alok Rawat, Secretary,
Union Public Service Commission,
Dholpur House, Shahjahan Road,



New Delhi-110011.

... Respondents

(By Advocate: Sh. A.K.Bhardwaj)

ORDER (ORAL)

Justice V.K.Bali, Chairman

MA-1637/2008

For the reasons mentioned in the application, the MA is allowed. CP is restored to its original number.

CP-340/2008

During the course of arguments, counsel for respondents has handed over to us an order dated 15.10.2008, the relevant part of which reads as follows:-

“NOW THEREFORE the President in exercise of the powers conferred by Rule 29 (1), of Central Civil Services (Classification, Control and Appeal) Rules, 1965, hereby reinstates Shri R.K.Gupta, Assistant, with immediate effect and without prejudice to the Government’s right to file SLP, if any, in the Supreme Court and its outcome.”

2. The order dated 15.10.2008 be placed on record. The directions made by us in OA No.823/2000 decided on 8.2.2008 have thus been complied with so far as reinstatement of the applicant is concerned. The applicant has still to be given consequential benefits that may naturally flow to him consequent upon setting aside the order of dismissal and his reinstatement in service. Applicant was dismissed on 2.5.2000. Some time is likely to be taken by the respondents in computing the benefits that the applicant may be entitled to and making over the same to him. Inasmuch as, substantial part of the directions given by this Tribunal have since been complied with and applicant has actually joined service as well, we are of the view that in so far as contempt petition is concerned, the same needs to be closed. However,



while closing the contempt matter, we observe that the respondents would expeditiously work out the consequential benefits admissible to the applicant and make over to him the same not later than two months from today.

L.K.Joshi
(L.K. JOSHI)
Vice Chairman (A)

V.K.Bali
(V.K. BALI)
Chairman

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